



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
CP No. (IB)- 04/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**Mrs. Rekha Goyal, Sole Prop. M/s R.K. Enterprises**

**... Operational Creditor**

**Versus**

**M/s VIS Infra Solutions LLP**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MS. MADHU SINHA, TECHNICAL MEMBER**

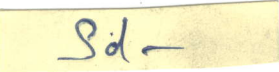
**Present Through Video Conferencing: -**

For the Operational Creditor : Ayush Gupta, Adv.

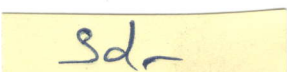
For the Corporate Debtor : Prateek Kedawat, Adv.

**ORDER**

Heard Mr. Ayush Gupta, Adv. appearing on behalf of Petitioner/ Operational Creditor and Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It is submitted by learned counsel for the Petitioner that matter has been settled amicably between the parties and he wishes to withdraw this present petition. Permission granted. CP No. (IB)- 04/9/JPR/2020 is dismissed as withdrawn.



(Madhu Sinha)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 16, 2023

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